

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NOS. 67 OF 2015 AND 41 OF 2015**

**Dated : 10<sup>th</sup> March, 2016**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Chhattisgarh State Power Distribution Co. Ltd. .... Appellant(s)  
Versus  
Chhattisgarh State Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant (s) : Mr. K. Gopal Choudary  
Mr. V.A. Deshmukh

Counsel for the Respondent (s) : Ms. Swapna Seshadri and  
Mr. Sandeep Rajpurohit for for R-1

**ORDER**

Mr. K. Gopal Choudary, Learned Counsel for the Appellant in both these Appeals being Appeal No. 67 of 2015 and Appeal No. 41 of 2015 has today concluded his arguments. Learned Counsel for the Respondent Commission has already filed written submissions after serving copy on the other side. Mr. Gopal K. Choudary, Learned Counsel submits that he has filed rejoinder to the written submissions filed by the Respondent Commission. The Learned Counsel for the Appellant is directed to file written submissions on or before 18.03.2016 after serving copy on the other side.

Post the matter for arguments of the respondent and rejoinder submission of the Appellant on **23.03.2016.**

**(I.J. Kapoor)  
Technical Member**  
*mk/vt*

**(Justice Surendra Kumar)  
Judicial Member**